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INOXGreen ENERGY SERVICES LIMITED

INOX GREEN ENERGY SERVICES LIMITED

(FORMERLY, INOX WIND INFRASTRUCTURE SERVICES LIMITED)

Inox Green Energy Services Limited (our "**Company**" or the "**Issuer**") was originally incorporated as 'Inox Wind Infrastructure Services Limited' at Vadodara, Gujarat as a public company limited by shares under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 11, 2012, issued by the Registrar of Companies, Gujarat at Dadra and Nagar Haveli. Our Company commenced operations pursuant to a certificate for commencement of business dated June 14, 2012, issued by the Registrar of Companies, Gujarat at Dadra and Nagar Haveli. The name of our Company was changed to 'Inox Green Energy Services Limited', pursuant to a resolution of board of directors of our Company dated October 6, 2021 and a special resolution passed in extra-ordinary general meeting held on October 21, 2021, pursuant to which a fresh certificate of incorporation was issued by the Registrar of Companies, Gujarat at Ahmedabad ("**RoC**") on October 27, 2021. For details of change in the name of our Company and registered office of our Company, see "*History and Certain Corporate Matters*" on page 178 of the Red Herring Prospectus dated November 3, 2022 filed with the RoC ("**RHP**").

Corporate Identity Number: U45207GJ2012PLC070279

Registered Office: Survey No. 1837 & 1834 At Moje Jetalpur, ABS Towers, Second Floor, Old Padra Road, Vadodara-390 007, Gujarat, India; **Telephone:** +91 265 6198 111

Corporate Office: Inox Towers, Plot No. 17, Sector-16A, Noida- 201 301, Uttar Pradesh, India; **Telephone:** +91 120 6149 600; **Contact Person:** Pooja Paul, Company Secretary and Compliance Officer; **Telephone:** +91 120 6149 600; **E-mail:** investor@inoxgreen.com; **Website:** www.inoxgreen.com

OUR PROMOTER: INOX WIND LIMITED

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹7,400 MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹3,700 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹3,700 MILLION BY INOX WIND LIMITED ("SELLING SHAREHOLDER") (THE "OFFER FOR SALE").

It is an Offer under Regulation 6(2) of SEBI ICDR Regulations

QIB Portion: Not less than 75% of the Offer | Non-Institutional Portion: Not more than 15% of the Offer

Retail Portion: Not more than 10% of the Offer

PRICE BAND: ₹ 61 TO ₹ 65 PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH.

THE FLOOR PRICE IS 6.1 TIMES THE FACE VALUE OF THE EQUITY SHARES AND THE CAP PRICE* IS 6.5 TIMES THE FACE VALUE OF THE EQUITY SHARES. BIDS CAN BE MADE FOR A MINIMUM OF 230 EQUITY SHARES AND IN MULTIPLES OF 230 EQUITY SHARES THEREAFTER.

**The Cap Price is more than 105% of the Floor Price and less than 120% of the Floor Price.*

Note: The committee of Independent Directors has recommended the Price Band basis certain KPI. For details, see "Basis for Offer Price" on page 111 of the RHP.

RISKS TO INVESTORS

1. Weighted average cost of acquisition for all Equity Shares transacted in one year, 18 months and three years preceding the date of the Red Herring Prospectus by all the Shareholders:

Period	Weighted average cost of acquisition (in ₹)#	Cap Price is 'X' times the weighted average cost of acquisition	Range of acquisition price: Lowest price – Highest price (in ₹)#
Last one year	Not Applicable	Not Applicable	Not Applicable
Last 18 months	80.64	0.81	80.64 – 80.64
Last three years	80.64	0.81	80.60 – 80.64

#As certified by our Statutory Auditors, by way of their certificate dated November 5, 2022.

2. The Five Book Running Lead Managers associated with the Offer have handled 39 public issues of equity shares in past three years out of which 10 issues closed below the issue price on listing date:

Name of BRLMS	Total Issues	Issues closed below IPO Price on listing date
Edelweiss Financial Services Limited*	16	6
DAM Capital Advisors Limited*	9	2
Equirus Capital Private Limited*	6	1
IDBI Capital Markets & Securities Limited*	1	0
Systematix Corporate Services Limited*	2	0
Common Issues	5	1
Total	39	10

**Issues handled where there were no common BRLMs*

3. Average cost of acquisition of Equity Shares by our Promoter (and Selling Shareholder), as at the date of the RHP is 47.72 and Offer Price at upper end of the Price Band is ₹ 65 per Equity Share.

4. The price at which Equity Shares were acquired by our Promoter, members of the Promoter Group, the Selling Shareholder and Shareholders entitled with right to nominate directors or any other rights, as applicable, in the last three years preceding the date of the Red Herring Prospectus, is set forth below:

Sr. No.	Name of the acquirer/ Shareholder	Date of acquisition of Equity Shares	Number of Equity Shares acquired	Acquisition price per Equity Share (₹)
Promoter (and Selling Shareholder)				
1.	Inox Wind Limited	November 2, 2020	12,406,948	80.60
		June 30, 2021	52,300,035	80.64
			22,104,727	80.64
		November 3, 2021	24,801,587	80.64
Promoter Group (other than our Promoter)				
1.	Nil			
Shareholders entitled with right to nominate director or other rights				
1.	Nil			

The above details have been certified by our Statutory Auditors by way of their certificate dated November 3, 2022

5. The Offer Price, market capitalization to revenue multiple and price to earnings ratio based on the Offer Price of our Company, may not be indicative of the market price of our Company on listing or thereafter. The details of our price to earnings ratio and market capitalization to revenue from operations based on the upper end of the price band i.e. ₹ 65 per Equity Share are given below:

Particulars	Price to earnings ratio	Market capitalization to revenue
For the three months period ended June 30, 2022*	(132.65)	24.72
For the year ended March 31, 2022	(260.00)	8.90

**Not annualised*

6. The Average Return on Net Worth ("RoNW") is:

Financial Year ended	RoNW (%)	Weight
Three months ended June 30, 2022*	(1.46)	
March 31, 2022	(0.61)	3
March 31, 2021	(64.54)	2
March 31, 2020	1.74	1
Weighted Average	(21.53)	

**Not annualised.*

Note: For details, see "Basis for Offer Price" on page 111 of the RHP.

BID/OFFER PROGRAMME

OFFER OPENS TODAY

BID/OFFER CLOSES ON: TUESDAY, NOVEMBER 15, 2022*

**The UPI Mandate end time and date shall be 5:00 p.m. on November 15, 2022.*

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid /Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(2) of the SEBI ICDR Regulations wherein not less than 75% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company and the Selling Shareholder in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("**Anchor Investor Portion**"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("**Anchor Investor Allocation Price**"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received from them at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. If at least 75% of the Offer cannot be Allotted to QIBs, then the entire application money will be refunded forthwith. Further, not more than 15% of the Offer shall be available for allocation on a proportionate basis to non-institutional investors ("**Non-Institutional Investors**" or "**NIIs**") (the "**Non-Institutional Portion**") of which one-third of the Non-Institutional Portion shall be reserved for applicants with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds of the Non-Institutional Portion shall be reserved for applicants with an application size of more than ₹1.00 million and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to applicants in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not more than 10% of the Offer shall be available for allocation to retail individual investors ("**Retail Individual Investors**" or "**RIIs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA Account, and UPI ID in case of UPI Investors, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "*Offer Procedure*" on page 422 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for UPI Investors bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Investors bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021.

Contents of the Memorandum of Association of the Company as regards its objects: For information on the main objects of the Company, please see the section *"History and Certain Corporate Matters"* on page 178 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled *"Material Contracts and Documents for Inspection"* on page 469 of the RHP.

Liability of the members of the Company: Limited by shares

Amount of share capital of the Company and Capital structure: As on the date of the RHP, the authorised share capital of the Company is ₹ 3,000,000,000 divided into 300,000,000 Equity Shares of face value of ₹10 each and ₹ 2,000,000,000 divided into 200,000,000 Preference Shares (having face value of ₹10 each). The issued, subscribed and paid-up share capital of the Company is ₹ 2,350,162,580 divided into 235,016,258 Equity Shares of face value of ₹ 10 each and ₹ 2,000,000,000 divided into 200,000,000 Preference Shares (having face value of ₹10 each).

Names of the initial signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them: The names of the initial signatories of the Memorandum of Association of our Company along with their respective allotments are: Allotment of 49,400 Equity Shares to Inox Wind Limited and 100 Equity Shares each to Devansh Jain, Devendra Kumar Jain, Mukesh Patni, Pavan Kumar Jain, Siddharth Jain and Vivek Kumar Jain (as nominees of Inox Wind Limited) For details of the share capital history and capital structure of our Company, please see the section titled *"Capital Structure"* beginning on page 89 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their letters both dated August 1, 2022. For the purposes of the Offer, the Designated Stock Exchange shall be BSE. A copy of the Red Herring Prospectus has been filed and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Offer Closing Date, see "*Material Contracts and Documents for Inspection*" on page 469 of the RHP.

Disclaimer Clause of the Securities and Exchange Board of India ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the offer document. The investors are advised to refer to page 400 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 403 of the RHP for the full text of the disclaimer clause of NSE.

Disclaimer Clause of BSE (Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 402 of the RHP for the full text of the disclaimer clause of BSE.

General Risk: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("**SEBI**"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "*Risk Factors*" on page 30 of the RHP.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON THE MAIN BOARD PLATFORM OF BSE AND NSE.

ASBA# | **Simple, Safe,Smart way of Application!!!** | **Mandatory in public issues. No cheque will be accepted.** | #Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check section on ASBA below.

UPI

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs.
Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021

ASBA has to be availed by all the investors except anchor portion. UPI may be availed by Retail Individual Investors in the Retail Portion and Non-Institutional Investors with an application size of up to ₹500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "*Offer Procedure*" on page 422 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. RIIs and NIIs Bidding using the UPI mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited and HDFC Bank Limited have been appointed as Sponsor Banks for the Offer, in accordance with the requirements of the SEBI Circular dated November 1, 2018 as amended. For offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail Id: ipo.upi@npci.org.in.

ADDENDUM TO THE RED HERRING PROSPECTUS– NOTICE TO INVESTORS

This addendum ("**Addendum**") is with reference to the red herring prospectus dated November 3, 2022 filed with the RoC, SEBI and the Stock Exchanges ("**Red Herring Prospectus**"). Pursuant to filing of the Red Herring Prospectus, our Company has received an e-mail dated November 7, 2022 from the legal counsels of the Appellants (as defined below), intimating our Company of the appeals filed by each of the Appellants before the Securities Appellate Tribunal, Mumbai:

1. In the section titled "Outstanding Litigation and Material Developments- Litigation involving our Company- Civil Proceedings against our Company" on page 385 of the Red Herring Prospectus, the following disclosure shall be included:

   "A. LITIGATION INVOLVING OUR COMPANY

   Civil proceedings against our Company

   15. Hero Wind Energy Private Limited and LNJ Power Ventures Limited ("**Appellants**") have filed appeals dated November 4, 2022 and November 7, 2022, respectively, against the Securities and Exchange Board of India ("**SEBI**") and our Company before the Securities Appellate Tribunal, Mumbai ("**SAT**"). The appeals are against the communication dated September 13, 2022, from SEBI on SCORES platform, disposing off the complaints ("**Impugned Order**") that were filed by each of the Appellants on July 30, 2022 alleging non-disclosure of the statutory matter involving our Group Company, Inox Renewables Limited (now Inox Wind Energy Limited) ("**IRL**"). For details in relation to the said matter, see para 4 of "-*Other Pending Litigations*" on page 395 of the RHP. The Appellants seek SAT to *inter alia*: (i) set aside the Impugned Order passed by SEBI; and (ii) direct our Company to make complete disclosures in terms of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018. Each of the Appellants have also filed interim applications seeking stay of the proposed initial public offer of our Company and interim applications for condonation of delay in filing the said appeals. The matters are currently pending."

2. In addition to the section titled *"Outstanding Litigation and Material Developments- Litigation involving our Company- Civil Proceedings against our Company"*, the sections titled "*Summary of Offer Document- Summary of outstanding litigation*" and "*Risk Factors- 7. There are outstanding legal proceedings involving our Company, Subsidiaries, Directors, Promoter and our Group Companies*" on pages 21 and 33, respectively, of the Red Herring Prospectus, shall also stand updated to the extent of the above-mentioned civil proceeding initiated against our Company.
3. The Abridged Prospectus shall also stand updated to the extent provided in point 1 and 2 above.

The information in this Addendum supersedes the information provided in the Red Herring Prospectus to the extent inconsistent with the information in the Red Herring Prospectus. The Red Herring Prospectus stands amended and updated to the extent stated hereinabove.

BOOK RUNNING LEAD MANAGERS

Edelweiss Financial Services Limited
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Off C.S.T. Road, Kalina
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Telephone: +91 22 4009 4400
E-mail: igesl.ipo@edelweissfin.com
Investor grievance e-mail: customerservice.mb@edelweissfin.com
Website: www.edelweissfin.com
Contact person: Lokesh Singhi/ Manish Tejwani
SEBI registration no.: INM0000010650

DAM Capital Advisors Limited
One BKC, Tower C, 15th Floor
Unit No. 1511, Bandra Kurla Complex
Bandra (East), Mumbai – 400 051
Maharashtra, India
Telephone: +91 22 4202 2500
E-mail: inoxgreen.ipo@damcapital.in
Investor grievance e-mail: complaint@damcapital.in
Website: www.damcapital.in
Contact person: Gunjan Jain/ Nidhi Gupta
SEBI registration no.: MB/INM000011336

Equirus Capital Private Limited
12th Floor, C Wing
Marathon Futurex
N.M. Joshi Marg, Lower Parel
Mumbai-400 013, Maharashtra, India
Telephone: +91 22 4332 0734
E-mail: igesl.ipo@equirus.com
Investor grievance e-mail: investorsgrievance@equirus.com
Website: www.equirus.com
Contact person: Mrunal Jadhav
SEBI registration no.: INM000011286

IDBI Capital Markets & Securities Limited
6th Floor, IDBI Tower
WTC Complex, Cuffe Parade
Mumbai- 400 005
Maharashtra, India
Telephone: +91 22 2217 1953
E-mail: igesl.ipo@idbicapital.com
Investor grievance e-mail: redressal@idbicapital.com
Website: www.idbicapital.com
Contact person: Rahul Sharma/ Indrajit Bhagat
SEBI registration no.: INM000010866

Systematix Corporate Services Limited
The Capital, A-Wing No. 603-606
6th Floor, Plot No. C-70
G-Block, BKC, Bandra (East)
Mumbai- 400 051, Maharashtra, India
Telephone: +91 22 6704 8000
E-mail: mb.ipo@systematixgroup.in
Investor grievance e-mail: investor@systematixgroup.in
Website: www.systematixgroup.in
Contact person: Ankur Sharma
SEBI registration no.: INM000004224

REGISTRAR TO THE OFFER

Link Intime India Private Limited
C 101, 1st Floor, 247 Park
L.B.S. Marg, Vikhroli (West)
Mumbai - 400 083
Maharashtra, India
Telephone: +91 22 4918 6200/ +91 81 0811 4949
E-mail: igesl.ipo@linkintime.co.in
Investor grievance e-mail: igesl.ipo@linkintime.co.in
Website: www.linkintime.co.in
Contact person: Shanti Gopalkrishnan
SEBI registration no.: INR000004058

COMPANY SECRETARY AND COMPLIANCE OFFICER

Pooja Paul
Company Secretary and Compliance Officer
Tel: +91 120 614 9600
E-mail: investor@inoxgreen.com
Website: : www.inoxgreen.com

Bidders may contact the Company Secretary and Compliance Officer and/or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Bidders may also write to the BRLMs.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "*Risk Factors*" beginning on page 30 of the RHP, before applying in the Offer. A copy of the RHP is available on the website of SEBI at www.sebi.gov.in and on the websites of the BRLM, i.e. Edelweiss Financial Services Limited at www.edelweissfin.com, DAM Capital Advisors Limited at www.damcapital.in, Equirus Capital Private Limited at www.equirus.com, IDBI Capital Markets & Securities Limited at www.idbicapital.com, and Systematix Corporate Services Limited at www.systematixgroup.in and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Bid cum Application Forms can be obtained from the Registered Office of the Company **INOX GREEN ENERGY SERVICES LIMITED,** Tel: +91 265 6198 111; the BRLMs: **Edelweiss Financial Services Limited**, Tel: +91 22 4009 4400, **DAM Capital Advisors Limited**, Tel: +91 22 4202 2500, **Equirus Capital Private Limited,** Tel: +91 22 4332 0734; **IDBI Capital Markets & Securities Limited**, Tel: +91 22 4332 0734 and **Systematix Corporate Services Limited,** Tel: +91 22 6704 8000 and at the select locations of the Sub-syndicate Members. (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Alankit Assignments Ltd., Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Axis Capital Limited, Bonanza Portfolio Limited, Centrum Broking Limited, Nuvama Wealth and Investment Limited (*Formerly known as Edelweiss Broking Limited*), Finwizard Technology Pvt. Ltd., HDFC Securities Limited, ICICI Securities Limited, IFCI Financial Services Ltd., IIFL Securities Limited, JM Financial Services Limited, Jobanputra Fiscal Services Pvt. Ltd., KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt. Limited, Paytm Money Limited, Prabhudas Lilladher Pvt. Ltd., Pravin Ratilal Share & Stock Brokers Limited, Religare Broking Limited, Religare Securities Ltd., Rikhav Securities Ltd., RR Equity Brokers Private Limited, SBICAP Securities Limited, SMC Global Securities Limited, SS Corporate Securities Limited and Yes Securities (India) Limited.

Syndicate members: Equirus Securities Private Limited, Nuvama Wealth Management Limited *(Formerly known as Edelweiss Securities Limited),* Sharekhan Limited and Systematix Shares and Stocks (India) Limited

Escrow Collection Banks: ICICI Bank Limited and Yes Bank Limited

Refund Bank and Public Offer Account Bank : ICICI Bank Limited

Sponsor Banks: ICICI Bank Limited and HDFC Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For on behalf of INOX GREEN ENERGY SERVICES LIMITED
Sd/-
Pooja Paul
Company Secretary and Compliance Officer

Place: Vadodara (Gujarat)
Date: November 10, 2022

INOX GREEN ENERGY SERVICES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP with the SEBI on June 17, 2022 and the RHP (together, the "**Offer Documents**") with the Registrar of Companies, Gujarat at Ahmedabad ("**RoC**") on November 03, 2022 ("**RHP**") read together with the Addendum to the RHP dated November 10, 2022 ("**Addendum to the RHP**"). The DRHP and the RHP are available and the Addendum to the RHP shall be available on the websites of SEBI, BSE and NSE at www.sebi.gov.in, www.bseindia.com and www.nseindia.com, respectively, and on the websites of the BRLM, i.e. Edelweiss Financial Services Limited at www.edelweissfin.com, DAM Capital Advisors Limited at www.damcapital.in, Equirus Capital Private Limited at www.equirus.com, IDBI Capital Markets & Securities Limited at www.idbicapital.com, and Systematix Corporate Services Limited at www.systematixgroup.in. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "*Risk Factors*" beginning on page 30 of the RHP.

Potential investors should not rely on the Offer Documents for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("**U.S. Securities Act**") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold outside the United States in "**offshore transactions**" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers, and sales are made.

Adfactors